



# CENTRAL ELECTRICITY REGULATORY COMMISSION

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सत्यमेव जयते

Petition No. 246/TL/2023

Dated: 28.11.2023

## **NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003**

An application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 (the Act) has been made by Fatehgarh III Transmission Limited, T-15 A, Third Floor, Salcon Rasvilas, Saket, New Delhi-110017 for the grant of an inter-State transmission licence for establishment of the "Transmission system for evacuation of power from REZ in Rajasthan (20 GW) under phase III-Part A3" ("Project") on Build, Own, Operate and Transfer (BOOT) basis, consisting of the following elements:

S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
1.	<i>Fatehgarh 3- Bhadla-3 400kV D/c line (Quad) along with 63 MVAR Switchable line reactor for each circuit at both ends of Fatehgarh 3- Bhadla-3 400kV D/C line</i> <ul style="list-style-type: none"> <li>• 400 kV 63 MVAR Switchable line reactor – 4 nos.</li> <li>• Switching equipment for 400 kV 63 MVAR switchable line reactor – 4 nos.</li> <li>• 400 kV line bays Bhadla-3 S/s &amp; Fatehgarh-3 S/s - 4 nos. (2+2)</li> </ul>	18 months

### **Note:**

- i) Developer of Fatehgarh-3 S/s (new section) to provide space 2 nos. of 400 kV line bays along with space for switchable line reactors at Fatehgarh-3.
  - ii) Developer of Bhadla-3 substation to provide space for 2 nos. of 400 kV line bays along with space for switchable line reactors at Bhadla -3".
2. The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of ₹627.54million per annum on the basis of the competitive bidding carried out by PFC Consulting Limited (PFCCCL), in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
  3. The Central Transmission Utility of India Limited vide its letter dated 8.9.2023 has recommended for the grant of transmission licence to the applicant to establish the proposed transmission system.
  4. Based on the material available on record, the Commission vide order dated 26.11.2023 in Petition No. 246/TL/2023, has proposed to issue transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
  5. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Fatehgarh III Transmission Limited before the Commission can be accessed at the website [www.apraava.com](http://www.apraava.com) or inspected by any person in the Commission's office by following the laid down procedure.
  6. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 6.12.2023 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
  7. The application shall be taken up for the further hearing by the Commission on 8.12.2023. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-

**(Harpreet Singh Pruthi)**  
**Secretary**